

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-135/ND/2024

IN THE MATTER OF:
M/s Central Bank of India Ltd.

...PETITIONER

Vs.

Mrs. Neelam Verma (Personal Gurantor)

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Adv Brijesh Kr. Tamber, Adv
Prateek Khushwaha & Adv
Aniruddha Mukherjee

For the Respondent

:

ORDER

Due to paucity of time, matter is adjourned to **11.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)